GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

RAJYA SABHA STARRED QUESTION NO.221 TO BE ANSWERED ON THE 16TH MARCH, 2021 IRREGULARITIES IN ADMISSIONS TO MEDICAL COLLEGES

221 SHRI PRABHAKAR REDDY VEMIREDDY:

Will the Minister of Health and Family Welfare be pleased to state:

- (a) whether Government has found any irregularities in medical admissions in the country, if so, the details thereof
- (b) whether it is a fact that in spite of centralized admissions by Medical Counselling Committee (MCC) at the Centre and the State Governments at the State level, there are still irregularities in medical admissions in the country, if so, the details thereof and
- (c) whether it is also a fact that Government has decided to take over all medical admissions in the country, if so, the details thereof?

ANSWER THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN)

(a) to (c) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO RAJYA SABHA STARRED QUESTION NO. 221* FOR 16TH MARCH, 2021

(a) to (c) The Regulations on Graduate Medical Education and Post Graduate Medical Education provide for conducting common counselling through the merit of National Eligibility cum Entrance Test (NEET). The Common Counseling for admission to All India Quota seats, Central Institutions and Deemed Universities is conducted by the Medical Counselling Committee (MCC) of Directorate General of Health Services at Centre level. The common counselling for all the seats of Super-Specialty courses is also conducted by the MCC. The Common Counseling for admission to State Quota seats, Private Medical Colleges including those run by Religious and Linguistic Minorities affiliated to State Universities is conducted by the concerned State Government or its designated authority.

The medical seats are allotted to candidates on the basis of merit and as per the choices exercised by the candidate through an Online Counseling Software. The whole allotment process is online without any human interference. Hence, there are no irregularities in terms of merit violation and no such specific complaints have been received from candidates by the MCC.

A common counseling system is desirable to further enhance transparency and merit based admission, and to reduce inconvenience to candidates. However, no such formal decision in this regard has been taken.
